



2026:AHC:41858

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2769 of 2026

Kamal

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Karishma Singh, Manoj Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 30

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Karishma Singh, learned counsel for the petitioner and learned Standing Counsel for the State.
2. The case of the writ petitioner is that the writ petitioner happens to be Assistant Engineer who is to superannuate on 30.06.2026, however, on the basis of forged and a fictitious complaint, the writ petitioner has been attached.
3. Learned counsel for the writ petitioner confines his prayer for disposal of the representation.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs examination at the first instance by the Special Secretary, Rural Development, Section 2, Government of UP, Lucknow.
5. In view the aforesaid factual position, writ petition stands **disposed of**, granting liberty granting liberty to the writ petitioner to approach the second respondent by filing a comprehensive representation along with the self-protested copy of the writ petition and certified copy of the order and the said respondent shall decide the representation of the writ petitioner within period of six weeks.

(Vikas Budhwar,J.)

February 24, 2026

A.N. Mishra